

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CONTEMPT PETITION NO. 20 OF 2004

IN
ORIGINAL APPLICATION NO.07 OF 1997
ALLAHABAD THIS THE 5TH DAY OF JULY,2004

HON'BLE MRS. MEERA CHHIBBER, MEMBER-J
HON'BLE MR. S. C. CHAUBE, MEMBER-A

Raj Kumar Yadav,
son of Udai Singh Yadav,
R/o 3 Prayag Street, Allahabad.Applicant

(By Advocate Shri P.C. Jeshi)

Versus

1. Shailendra Singh,
Principal Accountant General,
A.G.U.P., Allahabad.

2. Prayag Prakash, Accountant General-I,
Accountant General Officer, Uttar Pradesh,
Allahabad.

3. Omkar Nath, Accountant General-II,
Accountant General Office, Uttar Pradesh,
Allahabad.

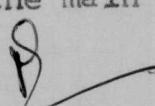
.....Respondents

(By Advocate)

ORDER

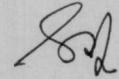
HON'BLE MRS. MEERA CHHIBBER, MEMBER-J

Learned counsel for the respondents has placed a record copy of the order dated 22.03.2004 passed by Hon'ble High Court of Judicature at Allahabad whereby operation of judgment and order dated 11.09.2003 itself was stayed by the Hon'ble High Court till the next date of listing. Since the main judgment itself has been



stayed the present contempt petition does not survive because in contempt petition, applicant has alleged dis-obedience of the order dated 11.9.2003. The order passed by Hon'ble High Court is taken on record.

2. In view of the above, Contempt Petition is dismissed and notices issued to the respondents are discharged. However, liberty is given to the applicant to revive the contempt petition by filing an M.A. in case stay is vacated or case is finally decided in his favour.



Member-A



Member-J

/Neelam/